

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 184/GT/2014

Subject : Determination of tariff for Rampur Hydro Electric Project for the period from actual COD of first unit to 31.3.2019

Date of Hearing : 20.5.2016

Coram : Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : SJVN Limited

Respondents : Uttarakhand Power Corporation and 8 others

Parties present: Shri Raghubir Singh, SJVN Ltd.
Shri S. Maraswamy, SJVN Ltd.
Shri Hitesh Kumar Sharma, SJVN Ltd.
Shri Romesh Kapoor, SJVN Ltd.
Shri Rajeev Agarwal, SJVN Ltd.
Shri Senthil P, SJVN Ltd.
Shri Sumit Sharma, SJVN Ltd.

Record of Proceedings

The representative of the petitioner submitted that:-

- a) The instant petition has been filed for determination of tariff for Rampur Hydro Electric Project for the period from actual COD of first unit to 31.3.2019.
- b) The petitioner has submitted that Unit I, II, III, IV, V and VI were commissioned on 13.5.2014, 13.5.2014, 8.8.2014, 18.6.2014, 13.5.2014 and 16.12.2014 respectively. Provisional tariff was allowed on 27.1.2015.
- c) The DIA report has been filed on 10.2.2016. Further, the information sought vide ROP dated 10.3.2016 was also submitted and a copy of the same has been served on the beneficiaries.

2. In response to a query of the Commission regarding RCE, the representative of the petitioner submitted that the Standing Committee has approved the RCE and the PIB approval is pending. He submitted that RCE will be submitted as soon as it is approved by the PIB.



3. The Commission directed the petitioner to submit the RCE after being approved by the Standing Committee and the following additional information on affidavit, by 20.6.2016, with advance copy to the respondents:-

- a) Reconciliation of completion cost w.r.t. Form 1 and Form 5A and 5B
- b) Form 2 and Form 3 duly filled
- c) Audited Balance Sheet as on COD for each unit.
- d) Details of interest rates applied for each period for calculation of IDC/interest on loan.

4. The Commission further directed the petitioner to file rejoinder to the replies filed by the beneficiaries.

5. Subject to the above, order in the petition was reserved.

By order of the Commission

Sd/-
V. Sreenivas
Dy. Chief (Law)

